

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 17419/2018

(Arising out of impugned final judgment and order dated 07-09-2017 in CRLA No. 862/2005 passed by the High Court of Judicature at Allahabad, Lucknow Bench)

STATE OF U.P.

Petitioner(s)

VERSUS

VAIBHAV @ AMIT SAXENA

Respondent(s)

(FOR ADMISSION and I.R. and IA No.94084/2018-CONDONATION OF DELAY IN FILING and IA No.94088/2018-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.94087/2018-EXEMPTION FROM FILING O.T. and IA No.94085/2018-CONDONATION OF DELAY IN REFILING)

Date : 05-10-2018 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE
HON'BLE MS. JUSTICE INDU MALHOTRA

For Petitioner(s) Mr. V.Shekhar, Sr. Adv.
 Mr. Rajeev Kumar Dubey, Adv.
 Mr. Prithviraj Singh, Adv.
 Mr. Kamalendra Mishra, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

As prayed, three weeks' time is granted to file the additional documents, specially the evidence of the prosecution witnesses duly translated in English along with the original version.

List the matter after three weeks.

(ANITA MALHOTRA)
COURT MASTER

(H.S. PARASHER)
ASSISTANT REGISTRAR